

ITEM NO.35

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19110/2023

(Arising out of impugned final judgment and order dated 17-07-2023 in SPLA No. 337/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ANUJ SINGH

PETITIONER(S)

VERSUS

CANTONMENT BOARD MEERUT & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.174928/2023-EXEMPTION FROM FILING O.T. and IA No.182790/2023-EXEMPTION FROM FILING O.T. and IA No.174926/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.182788/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 15-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Rakesh Kumar Khanna, Sr. Adv.  
Mr. Gaurav Mehrotra, Adv.  
Mr. Talha Abdul Rahman, AOR\*  
Mr. Ali Mushtaq, Adv.  
Mr. M. Shaz Khan, Adv.  
Mr. Chinmay Mishra, Adv.  
Mr. Adnan Yousuf, Adv.  
Ms. Gayatri Dahiya, Adv.  
Mr. Adith Deshmukh, Adv.  
Mr. Anant Khanna, Adv.  
Mr. Raman Gupta, Adv.

For Respondent(s) Mr. Pradeep Kant, Sr. Adv.  
Ms. Madhurima Tatia, AOR  
Mr. Sanjeev Singh, Adv.  
Mr. Simranjeet Singh Rekhi, Adv.  
Mr. Shubham Kumar, Adv.

**UPON hearing the counsel, the Court made the following  
O R D E R**

1. Issue notice.
2. Ms. Madhurima Tatia, learned Advocate-on-record, who is on caveat, accepts notice for the respondents.
3. Counter affidavit be filed within four weeks, with a copy to the other side.
4. Rejoinder affidavit be filed within two weeks thereafter.
5. List after pleadings are complete.

**(POOJA SHARMA)**  
**COURT MASTER (SH)**  
(\*Revised physical appearance given in Court.)

**(NAND KISHOR)**  
**COURT MASTER (NSH)**